

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.213/98

Tuesday this the 14th day of July, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.K.Samuel,
Senior Telephone Supervisor,
Office of the Sub Divisional Engineer,
Cross Bar Exchange, Muvattupuzha,
residing at Vannirikkallingal House,
Mulavoor PO, Muvattupuzha Via.

...Applicant

(By Advocate Mrs. Sumati Dandpani (rep.))

vs.

1. Union of India represented by the Secretary to Government of India, Department of Telecommunications, New Delhi.
2. The Chief General Manager, Telecommunications, Thiruvananthapuram.
3. The Assistant General Manager (Administration) Office of the General Manager, Department of Telecommunications, Telecom District, Ernakulam, Cochin.11.
4. Sri K.R.Ramankutty
Chief Telephone Supervisor,
Office of the Sub Divisional Engineer,
Telecom (Internal), Thodupuzha,
residing at Kavilumarukil,
Kodayathoor Po, Via. Thodupuzha
Near Muttom.

...Respondents

(By Advocate Mr. James Kurien, R.lto3)

The application having been heard on 14.7.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

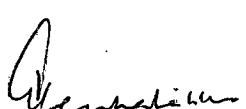
The applicant who is working as Senior Telephone Supervisor in the Office of the Sub Divisional Engineer, Muvattupuzha is aggrieved because when the 4th

respondent junior to him in that grade was promoted to Grade IV by order dated 28.2.97 (A5) he was not promoted. The applicant being aggrieved by that made representations to the respondents (A6,A7 and A8). These representations are yet to be considered and disposed of. Finding that the applicant's requests did not evince any proper response the applicant has filed this application seeking to have the A5 set aside and for a direction to the respondents 2 and 3 to give promotion to the applicant as Chief Telephone Supervisor with effect from 1.1.95 or in the alternative to consider and dispose of Annexure.A7 representation.

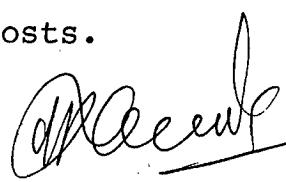
2. Respondents 1 to 3 have filed a reply statement opposing the grant of the prayers in the application. However, when the application came up for hearing today, learned counsel for applicant stated that the applicant would be satisfied if the representation submitted by the applicant on 5.6.97 (A.7) is considered by the second respondent and a reply given to him within a reasonable time. Learned counsel for the respondents stated that the respondents have no objection if the application is disposed of with such a direction.

3. In the light of the submission of the learned counsel on either side, we dispose of this application with a direction to the second respondent to consider and dispose of A.7 representation submitted by the applicant and to give him an appropriate order within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated 14th July, 1998.



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A5: Order No. ST/EK-224/29/I/46 dated 28.2.97 of the 3rd respondent.
2. Annexure A6: Representation dated 12.3.97 submitted by the applicant before the 3rd respondent.
3. Annexure A7: Representation dated 5.6.97 submitted by the applicant before the 2nd respondent.
4. Annexure A8: Representation submitted by the applicant before the 3rd respondent on 10.11.1997.

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